

17.31 hrs.

NAGALAND APPROPRIATION
(VOTE ON ACCOUNT) BILL*, 1977

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of a part of the financial year 1977-78.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of a part of the financial year 1977-78."

The motion was adopted.

SHRI H. M. PATEL: I introduce the Bill.

I beg to move †:

"That the Bill to provide for the withdrawal of certain sums from and out of the consolidated Fund of the State of Nagaland for the services of a part of the financial year 1977-78, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Nagaland for the ser-

vices of a part of the financial year 1977-78, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall take up the clauses. The question is:

"That clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI H. M. PATEL: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

17.33 hrs.

SUPPLEMENTARY DEMANDS †† FOR
GRANTS (NAGALAND), 1976-77

MR. CHAIRMAN: The question is:

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Nagaland, to defray the charges that will come in course of payment during the year ending on the 31st day of March, 1977, in respect of the following demands entered in the second column thereof—

Demands Nos. 5 to 9, 12, 15, 17 to 19, 24 to 27, 30, 33, 36, 38, 42, 44, 47, 49 and 52 to 54."

*Published in Gazette of India, Extraordinary, Part II, section 2, dated 30-3-77.

†Introduced/moved with the recommendation of the Vice President acting as President.

††Moved with the recommendation of the Vice President acting as President.

[List of Supplementary Demands for Grants (Nagaland) for 1976-77 voted by Lok Sabha]

No. of Demand	Name of Demand	Amount of Demand for Grant	
1	2	Revenue Rs.	Capital Rs.]
5	Election	6,78,000	..
6	Land Revenue, Stamps and Registration	6,39,000	
7	State Excise	46,000	..
8	Sales Tax	1,19,000	..
9	Taxes on Vehicles	91,000	
12	Civil Secretariat	7,50,000	..
15	Special expenditure on maintenance of law & order including contribution for pensions and gratuities;	25,00,000	..
17	Civil Police and Fire Service Unit	48,49,000	1,63,000
18	Jails	21,60,000	
19	Stationery and Printing	2,50,000	
24	State Lotteries	6,31,000	..
25	Pensions and other Retirement Benefits	8,95,000	..
26	Education	38,49,000	..
27	Art and Culture and Gazetteers Unit	1,44,000	..
30	Information, Publicity and Tourism	8,03,000	..
33	Tribal Development Blocks, Community Projects, etc.	2,20,000	
36	Social Security Welfare and Community Services	35,00,000	..
38	Co-operation	1,63,000	..
42	Agriculture, Minor Irrigation, Fisheries, etc.	8,71,000	
44	Grain Supply Scheme	18,38,000	..
47	Industries	1,000	15,60,000
49	Power Projects	55,57,000	
52	Public Works, Housing, Roads & Bridges		37,55,000
53	Functional Buildings and other Developmental Schemes;	1,000
54	Water Supply Schemes	2,16,47,000	..